
Ashish Kumar Vs Vinod Kumar Pukhraj Ambavat And Anr

Company Appeal (AT) (Insolvency) No. 1411 Of 2019

Court: National Company Law Appellate Tribunal New Delhi

Date of Decision: Feb. 17, 2020

Acts Referred:

Limitation Act, 1963 â€” Article 62, 137#Insolvency And Bankruptcy Code, 2016 â€” Section 7, 9, 238(A)#Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 â€” Section 13(2), 13(4)#Limitation Act, 1963 â€” Section 5, 18, 18(1)#Indian Contract Act, 1872 â€” Section 60, 61#Limitation Act, 1908 â€” Section 19, 19(1)

Hon'ble Judges: Venugopal M, J; V.P. Singh, Member (Technical)

Bench: Division Bench

Advocate: Anurag, Sushil, R.P. Agarwal, Manish K. Bishnoi, Narendra Singh

Final Decision: Dismissed

Judgement